

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 845 of 2020

In the matter of:

Chander Prakash **....Appellant**

Vs.

JNC Constructions Pvt. Ltd.
Through RP & Ors. **....Respondents**

Present

For Appellant: **Mr. Sanchit Garg, for Advocate.**

For Respondents: **Mr. GP Madaan and Mr. Aditya Madaan, for R-1.**
Mr. Prabhjit Singh Soni and Mr. Shravan Chandrashekhar, for R-1 (RP).
Mr. Aseem Chaturvedi, Ms. Wamika Trehan and Mr. Shivank Diddi, for R-2 & R-3.
Mr. Yogesh Gupta, for RA.
Mr. Anurag Bhatt, (Intervention for Homebuyers).
Mr. Ashish Makhija, for Respondent.

With

Company Appeal (AT) (Insolvency) No. 855 of 2020

In the matter of:

UP Awas Evam Vikas Parishad **....Appellant**
(UP Housing and Development Board)

Vs.

JNC Constructions Pvt. Ltd.
Through RP & Ors. **....Respondents**

Present

For Appellant: **Mr. Rana Mukherjee, Sr. Advocate alongwith Mr. Ritesh Agrawal, for Advocate.**

For Respondents: **Mr. Shravan Chandrashekhar, for R-1.**
Mr. Prabhjit Singh Soni, for R-2 (RP).
Mr. Aseem Chaturvedi, Ms. Wamika Trehan and
Mr. Shivank Diddi, for R-3.
Mr. Yogesh Gupta, for RA.
Mr. Anurag Bhatt, (Intervention for Homebuyers).
Mr. GP Madaan and Mr. Aditya Madaan, for Caveator.

ORDER
(Virtual Mode)

12.02.2021: In *Company Appeal (AT) (Insolvency) No. 845 of 2020* on 11.01.2020, this Bench directed to complete the pleadings.

From the perusal of the Office Note dated 11.02.2021, it appears that Reply Affidavit have been filed on behalf of Respondent Nos. 2 and 3 alongwith Vakalatnama on 02.02.2021, which is taken on record.

Written Submissions have been filed on behalf of Respondent Nos. 2 and 3 on 05.02.2021.

Today when the case was called out the Learned Counsel for the Respondent No. 1 submitted that he wants to file hard copy of the Written Submissions. Prayer accorded. He may file hard copy of the Written Submissions by 16.02.2021.

Learned Counsel for the Appellant, Mr. Sanchit Garg is present. He is directed to comply with the Order and file the Written Submissions within one week.

In *Company Appeal (AT) (Insolvency) No. 855 of 2020*, direction was given to complete the pleadings.

From the perusal of the Office Note dated 11.02.2021, it appears that short Reply Affidavit on behalf of Respondent No. 3 has been filed on 02.02.2021, which is taken on record.

Rejoinder on behalf of Appellant to the Reply of Respondent No. 2 has also been filed on 10.02.2021, which is taken on record.

Written Submissions on behalf of Appellant has been filed on 10.02.2021, which is taken on record.

Written Submissions on behalf of Respondent No. 3 has been filed on 05.02.2021, which is taken on record.

Mr. Ashish Makhija, Advocate, makes submissions that he proposes to intervene in this matter on behalf of homebuyers, who constitute 96.07% of CoC. He is permitted to make submissions at appropriate stage when the matter will be heard.

List these Appeals on **02nd March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn